

Companies Act, 1956:—

(i) Review by the Government of the working of the Hospital Services Consultancy Corporation (India) Limited, New Delhi, for the year 1994-95.

(ii) Annual Report of the Hospital Services Consultancy Corporation (India) Limited, New Delhi, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in library See no. LT 8381/95]

(15) (i) A copy of the Annual Report (Hindi and English versions) of the International Institute for Population Science, Bombay, for the year 1994-95, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the International Institute for Population Science, Bombay, for the year 1994-95.

[Placed in library See no. LT 8382/95]

Annual Report and Review of the Indian Institute of Technology, Madras etc. and Statement showing reasons for delay in laying these papers etc.

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI URMILABEN CHIMANBHAJI PATEL) : Sir, on behalf of Kumari Selja, I beg to lay on the Table

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Madras, for the year 1993-94.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology, Madras, for the year, 1993-94.

[Placed in library See no. LT 8383/95]

(2) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology, Madras, for the year 1993-94, together with Audit Report thereon, under sub-section (4) of section 23 of the Institutes of Technology Act, 1961.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) and (2) above.

[Placed in library See no. LT 8384/95]

(4) (i) A copy of the Annual Report (Hindi and English versions) of the Salar Jung Museum Board, Hyderabad, for the year 1993-94.

(ii) A copy of the Annual Accounts (Hindi and English versions) by the Salar Jung Museum Board, Hyderabad, for the year 1993-94, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Salar Jung Museum Board, Hyderabad, for the year 1993-94.

(5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

[Placed in library See no. LT 8385/95]

(6) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Advanced Study, Shimla, for the year 1993-94, together with Audit Report thereon.

(7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

[Placed in library See no. LT 8386/95]

(8) A copy of the Annual Accounts (Hindi and English versions) of the Indian Council of Philosophical Research, New Delhi, for the year 1993-94, together with Audit Report thereon.

(9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

[Placed in library See no. LT 8387/95]

Annual Report and Review of the Rajasthan State Dairy Development Corporation Ltd. Jaipur for 1993-94 etc.

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI AYUB KHAN) : Sir, I beg to lay on the Table.

(1) A copy each of the following Papers (Hindi and English versions) under section 619A of the Companies Act, 1956:-

(a) (i) Statement regarding Review by the Government of the working of the Rajasthan State Dairy Development Corporation Limited, Jaipur, for the year 1993-94.

(ii) Annual Report of the Rajasthan State Dairy Development Corporation Limited, Jaipur, for the year 1993-94, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in library See no. LT 8388/95]

(b) (i) Statement regarding Review by the Government of the working of the Rajasthan State Dairy Development Corporation Limited, Jaipur, for the year 1994-95.

(ii) Annual Report of the Rajasthan State Dairy Development Corporation Limited, Jaipur, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (a) of item (1) above.

[Placed in library See no. LT 8389/95]

Message From Rajya-Sabha

14.52 hrs.

SECRETARY GENERAL : Sir, I have to report the following message received from the Secretary-General of Rajya Sabha :—

"In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Industrial Disputes (Amendment) Bill, 1995 which has been passed by the Rajya Sabha at its sitting held on the 5th December, 1995."

Industrial Disputes (Amendment) Bill (as passed by Rajya Sabha.)

14.52 ¼ hrs.

SECRETARY-GENERAL : Sir, I lay on the Table the Industrial Disputes (Amendment) Bill, 1995, as passed by Rajya Sabha on the 5th December, 1995.

**Public Accounts Committee
Hundred and tenth Report**

14.52 ½ hrs.

[Translation]

SHRI RAM NAIK (Mumbai North) : Mr. Speaker, Sir, I beg to present the one Hundred-Tenth Report (Hindi and English versions) of the Public Accounts Committee. (Tenth Lok Sabha) on Appropriation Accounts of Union Government for the year 1993-94.

14.53 hrs.

**Business Advisory Committee
Fifty-sixth Report**

[English]

THE MINISTER OF WATER RESOURCES AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI VIDYACHARAN SHUKLA) : Sir, I beg to present the Fifty-sixth Report of the Business Advisory Committee.

14.53 ½ hrs.

**Committee on absence of members From th sittings of
the House**

Eleventh Report

DR. KARTIKESWAR PATRA (BALASORE) : Sir, I beg to present the Eleventh Report (Hindi and English versions) of the Committee on Absence of Members from the Sittings of the House.

**Standing Committee on Labour and Welfare
Eighteenth and Nineteenth Report**

14.54 hrs.

SHRIMATI CHANDRA PRABHA URS (MYSORE) : Sir, I beg to present the Eighteenth and Nineteenth Report of the Standing Committee on Labour and Welfare on (i) The Persons with Disabilities (Equal Opportunities Protection of Rights and Full Participation) Bill, 1995 and (ii) The Apprentices (Amendment) Bill, 1995 and Minutes of the Sittings of the Committee relating thereto.

14.54 ½ hrs.

**Standing Committee on Petroleum and Chemicals
Twentieth Report**

SHRI SRIBALLAV PANIGRAHI (Deogarh) : Sir, I beg to present the Twentieth Report (English and Hindi versions) of the Standing Committee on Petroleum and Chemicals on Action Taken by Government on the recommendations contained in the 9th Report of the Committee (10th Lok Sabha) on 'Pricing of Petroleum Products'.

14.55 hrs.

**Committee on Home Affairs
Twenty-fifth Report**

SHRI RAM SINGH (Haridwar) : Sir, I beg to lay on the Table a copy (Hindi and English versions) of the Twenty-fifth Report of the Committee on Home Affairs on the Criminal Law (Second Amendment) Bill, 1995.

**Standing Committee on Transport and Tourism
Nineteenth Report**

14.55 ½ hrs.

SHRI K. MURALEEDHARAN (Calicut) : Sir, I beg to

lay the Nineteenth Report (Hindi and English versions) of the Standing Committee on Transport and Tourism on the 'Dock Workers (Regulation of Employment) (Inapplicability to Major Ports) Bill, 1995.'

Standing Committee on Transport

Evidence

14.56 hrs.

SHRI K. MURALEEDHARAN (Calicut) : Sir, I beg to lay on the Table a copy of the Evidence tendered before the Standing Committee on Transport and tourism on the 'Dock Workers (Regulation of Employment) (Inapplicability to Major Ports) Bill, 1995.'

Statement by Minister

General Framework Agreement for Peace in Bosnia-Herzegovina

14.56 ½ hrs.

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA) : On behalf of Shri Pranab Mukherjee, Sir, I make the following statement.

Government of India welcomes the General Framework Agreement for Peace in Bosnia & Herzegovina reached between the Presidents of Bosnia & Herzegovina, Croatia and the Federal Republic of Yugoslavia (Serbia and Montenegro) on 21 November, 1995 in Dayton (Ohio), USA.

The Government of India notes that the Agreement calls on all the parties concerned to fully respect the sovereign equality of one another, settle disputes by peaceful means, and refrain from any action against the territorial integrity of political independence of Bosnia & Herzegovina or any other State. This accords with the consistent position of the Government of India that only a negotiated political settlement which is just, equitable and acceptable to all the parties concerned, can provide an enduring solution to the conflict in Bosnia & Herzegovina and other parts of former Yugoslavia. In this context, the Government of India expresses satisfaction that the long and complex process of negotiations has resulted in the adoption by all the parties concerned of a common platform for peace in the former Yugoslavia.

The Government of India welcomes the decision of the U.N. Security Council to suspend sanctions against the Federal Republic of Yugoslavia. It looks forward to the resumption of normal trade and economic ties with the region.

The Government of India hopes that the Agreement will bring to a close the tragic chapter in the history of the region, and urge all the parties concerned to equally extend their endeavours and full cooperation in the implementation of the Agreement, in order to establish lasting peace in the region.

MOTIONS RE : Elections to Committees

14.58 hrs.

(i) The Coconut Development Board

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARVIND NETAM) : On behalf of Shri Bal Ram Jakhar, Sir, I beg to move :

"That in pursuance of Section 4(4) (e) of the Coconut